NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.06/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2016

NAME OF THE PARTIES: Mr. Vijay Vasant Dhavale

V/s. M/s. Dolce Pharmaceuticals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act 1956.

S. No. NAME DESIGNATION SIGNATURE

1 R.T. Ray Gurco Respondents 485

2 BB Parach Advocate Mir Adv Deeph' Ja Pe Bhana Diplinhash

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ORDER

C.P. No. 06/59/CLB/MB/MAH/2016

- 1. Ld. Counsel of the Petitioner and Ld. Counsel for Respondent Nos. 4 & 5 are present.
- 2. At the outset Ld. Counsel for Respondent Nos. 4 & 5 has stated that the directions to file Reply has been complied with and he has also received a Rejoinder of the Petitioner.
- 3. From the side of the Petitioner, Ld. Counsel has stated that Respondent Nos. 1, 2 & 3 are deliberately avoiding the proceedings and hence the Petition may be heard ex-parte qua Respondent Nos. 1, 2 & 3.

- 4. Under the circumstances, the Petition shall be heard ex-parte pertaining to Respondent Nos. 1, 2 & 3 on 29th November,2016. Next date of hearing is duly communicated in the court to the parties present.
- 5. Copy of this Order shall be obtained by the Petitioner from the Bench Officer to be annexed with the intimation of next date of hearing to the Respondent Nos. 1, 2 & 3 by the Petitioner. The Petitioner is given the responsibility to serve a copy of the Order to Respondent Nos. 1, 2 & 3.

Dated: 25.10.2016

sd/-Shri M.K. Shrawat Member (Judicial)